

Shri T. B. Vittal Rao: Sir, who are they to say 'Order, order'? They are not entitled to do so.

Mr. Speaker: I say: Order, order. The hon. Member has been very patient and I have always noticed him to be the embodiment of patience. Suddenly, he loses that, now.

Now, the real issue is this. The hon. Deputy Leader of the Communist Group has just said that the House is anxious and he is also anxious that the House should have an opportunity to discuss this matter. Apart from the Government, the hon. Members from that area and others also have received some information about this matter and they want that this matter may be brought before the House and the country at large. A departmental enquiry does not mean that the railway superintendent enquires. It is the person of the postal department or a person who is directly under the Communications Ministry. He looks into this matter. That is what has been going on for sometime. In addition, an enquiry is asked for by the House.

Now, the hon. Minister has stated that within a week the report will be submitted. He has asked the Chairman of the Railway Board to hasten it and got it much early. He has also given an assurance to the House that he will come to a decision on this before the House adjourns. So, I think that the hon. Minister will come to the House as soon as the enquiry is over, before the House adjourns. Then, immediately, we shall come to a conclusion as to whether we should have a discussion over this matter or what exactly has to be done further. After that, if it is found to have a judicial enquiry, the House can decide or the House may be satisfied with the report. I am prepared to do whatever the House wants. In these circumstances, I am only informing the hon. Minister, as he himself said, that the present enquiry may be concluded as quickly as possible and the material should be placed before the House. He

may also give us what exactly his reaction is and what the Government is going to do on this matter. There will be enough time thereafter for the House to take a decision.

Shri Matthen (Thiruvellah): Will you please give an assurance that you will not adjourn the House until the report is placed on the Table of the House?

Mr. Speaker: The hon. Members have got into the habit of asking for assurances from everyone. I ask the hon. Member to give such an assurance.

CONSTITUTION (NINTH AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the Constitution (Ninth Amendment) Bill. We have disposed of clauses 11 to 10 and clauses 20A and 25. I will now put the amendments to the vote of the House.

Shri Datar: Amendment No. 213 is a Government amendment.

Mr. Speaker: I will first put the earlier ones to the vote of the House. I will just state the position for the information of such of the hon. Members who were not here at that time. We took up clauses 2 to 10 and we disposed of all the amendments except some amendments relating to clauses 2, 3 and 8. They alone are outstanding because at the time when the decision was challenged we had to put them off as the House was thin at that time being the lunch interval. We have passed part (i) of Government amendment No. 127 which reads:

(i) Page 2, line 23—

add at the end:

"but excluding the territories specified in sub-section (1) of section 3 of the Bihar and West Bengal (Transfer of Territories) Act, 1956".

territories

[Mr. Speaker]

What remains to be done is to arrive at a decision in regard to the remaining parts of the amendment. The main thing contained in these parts is to substitute 'Bombay' for 'Gujarat'. Gujarat was a distinct State, now Bombay will be a bigger State. The other amendments are all consequential.

Shri Kamath: Maharashtra also will join Bombay, Sir.

Mr. Speaker: I will put parts (ii), (iii), (iv) and (v) of amendments No. 127 to the vote of the House. The question is:

(ii) Page 2, line 24—

for "Gujarat" substitute "Bombay"

(iii) Page 2, line 25—

for "section 10" substitute "section 8"

(iv) Page 2, line 31—

for "section 11" substitute "section 9"

(v) Page 2—

omit lines 47 to 49.

Those in favour will please say 'Aye'.

Several Hon. Members: 'Aye'.

Mr. Speaker: Those against will please say 'No'.

Some Hon. Members: 'No'.

Mr. Speaker: I think the 'Ayes' have it. The motion is adopted.

Some Hon. Members: The Noes have it.

Mr. Speaker: Hon. Members will kindly rise in their seats.

Shri Kamath: We ask for a division, Sir. This is a vital amendment and a division must be given. Clause 2 won't be challenged.

Mr. Speaker: I shall record the names of all hon. Members who are against the motion.

Shri Kamath: Let the bell be rung Sir, and the lobbies be cleared according to the new rules. You have framed the rules yourself.

Mr. Speaker: The bell is being rung. In the meanwhile hon. Members may kindly pass on their names. I will note them down here.

Shri Kamath: First, we have to stand, Sir.

Mr. Speaker: I shall also ask them to stand up. Now, I shall put the question again.

The question is:

(ii) Page 2, line 24—

for "Gujarat" substitute "Bombay"

(iii) Page 2, line 25—

for "section 10" substitute "section 8".

(iv) Page 2, line 31—

for "section 11" substitute "section 9".

(v) Page 2—

Omit lines 47 to 49.

Now those in favour will please rise in their seats. There is a large number. Now, those against will please rise in their seats. There are 21 against. I will note down their names. The amendment is carried by an overwhelming majority.

The motion was adopted.

Mr. Speaker: Now, there is amendment No. 4 by Shri K. K. Basu.

The question is:

Page 4, lines 12 and 13—

for "The Andaman and Nicobar Islands" substitute "Subhas Dwip".

Those in favour will please say 'Aye'.

Some Hon. Members: 'Aye'.

Mr. Speaker: Those against will please say 'No'.

Several Hon. Members: 'No'.

Mr. Speaker: I think the 'Noes' have it. The motion is negatived.

Some Hon. Members: The 'Ayes' have it.

Mr. Speaker: I shall put it again.

The question is:

Page 4, lines 12 and 13—

for "The Andaman and Nicobar Islands" substitute "Subhas Dwip".

Now those in favour will please rise in their seats. There are 15. Now, those against will please rise in their seats. I see a large number in favour. By an overwhelming majority the amendment is negatived.

The motion was negatived.

Shri Kamath: Sir, before you proceed to put the next amendment to the vote of the House, I would submit that the names of members who were against will have to be recorded; otherwise it will all be confusing.

Mr. Speaker: What I said was, instead of spending so much time, hon. Members may kindly pass on chits giving their names and I will record them.

Shri U. M. Trivedi: There is one difficulty, Sir. By continuing the number of those who stood up and by saying that the motion is adopted or negatived by an overwhelming majority, those who refused to vote one way or the other are not taken into account.

Mr. Speaker: The hon. Member knows that no neutral votes are recorded in this House. There is no good starting a new novel practice here.

Shri Kamath: When we are standing, the names should be recorded at the Table. It will take less than two minutes.

Mr. Speaker: What is the difficulty? They can pass on chits.

Shri Kamath: Chits may get mixed up.

Mr. Speaker: There are only two amendments, one by the Government which was adopted and the other by Shri K. K. Basu which was lost. In the second one the number in favour was 15 and in the other number against was 21.

Mr. Speaker: The question is:

Page 4, lines 12 and 13, and wherever they occur in the Bill—

for "Andaman and Nicobar Islands" substitute "Swaraj and Shaheed Islands".

Those in favour will please say 'Aye.'

Some Hon. Members: 'Aye'.

Mr. Speaker: Those against will please say 'No.'

Several Hon. Members: 'No'.

Mr. Speaker: I think the 'Noes' have it. The motion is negatived.

Shri Kamath: The 'Ayes' have it.

Mr. Speaker: I shall put it again. The question is:

Page 4, lines 12 and 13, and wherever they occur in the Bill—

for "Andaman and Nicobar Islands" substitute "Swaraj and Shaheed Islands".

Now, those in favour will please rise in their seats. There are 13. Now, those against will please rise in their seats. There is an overwhelming number. By an overwhelming majority, the amendment is lost.

The motion was negatived.

Mr. Speaker: Clause 2 will stand over. All the amendments have been disposed of.

Parts (i) and (iv) of amendment No. 129 to clause 3 have already been adopted. Now I shall put parts (ii), (iii), (v) and (vi) of amendment No. 129 to the vote of the House.

The question is:

(ii) Page 5, for line 2— substitute "4. Bombay 27"

(iii) Page 5—omit line 6

(v) Page 5, line 19—

for "226" substitute "220"

The motion was adopted.

Mr. Speaker: Clause 3 will stand over.

Mr. Speaker: I will take up the amendments under clause 8.

The question is:

Page 6—

omit lines 39 to 41.

The motion was negatived.

Mr. Speaker: The question is:

(i) Page 6, line 37—

omit "the word 'Bombay' shall be omitted and"

(ii) Page 6, line 40—

for "Bihar" substitute "Bombay".

(iii) Page 6, line 41—

for "Maharashtra" substitute "Madhya Pradesh."

The motion was adopted.

Mr. Speaker: So, clauses 2 to 10 will be put to the vote along with other clauses. The next group of clauses that has been discussed is, clauses 11 to 16, 20A and 25. I will put the amendments to these clauses to the vote. Now, there are amendment Nos. 30 and 142 to clause 11. Do the hon. Members who have moved these amendments want them to be put to the vote of the House separately? Obviously, they do not want it. I take up clause 11A—a new clause to which amendment No. 99 has been moved. Is the amendment pressed separately? No.

I take up clause 12. Now, the question is:

Page 7, line 32—

for "sixty years" substitute "sixty-two years".

The motion was negatived.

Mr. Speaker: The question is:

Page 7, line 32—

for "sixty years" substitute "sixty-five years".

The motion was negatived.

Mr. Speaker: I shall now take up clause 13.

The question is:

Page 7, lines 37 and 38—

for "in any court or before any authority in India except the Supreme Court and the other High Courts" substitute:

"in that High Court and the Courts subordinate thereto or shall hold any office other than a judicial or quasi-judicial appointment".

The motion was negatived.

Mr. Speaker: The question is:

Page 7, lines 37 and 38—

for "except the Supreme Court and the other High Courts." substitute "or shall hold any office under the Governments of the State and of Union except any judicial or quasi-judicial appointment made by the Chief Justice of the Supreme Court or any High Court."

The motion was negatived.

Mr. Speaker: I shall now put amendment No. 14 to the vote.

Shri N. C. Chatterjee: I think that has been accepted by the hon. Minister. The hon. Minister has moved a fresh amendment in that respect.

Shri Datar: Amendment No. 213 to clause 13 has been moved.

Mr. Speaker: Then, I shall put amendment No. 213 to the vote of the House, and then see if the other amendments are barred or not barred. The question is:

Page 7—

after line 38, add:

Explanation.—In this article, the expression "High Court" does not include a High Court for a State specified in Part B of the First Schedule as it existed before the commencement of the Constitution (Seventh Amendment) Act, 1956.

The motion was adopted.

Mr. Speaker: In view of amendment No. 213 to clause 13, which has been adopted, all the other amendments to this clause are barred. Some of them have been negatived and the rest do not arise.

Shri Kamath: I have got amendment No. 194 to clause 13.

Mr. Speaker: I will put Mr. Kamath's amendment No. 194.

The question is:

Page 7, line 38—

add at the end—

"or shall hold any executive office including that of Administra-

tor, Governor or Head of an Indian Mission abroad, under the Government of India or the Government of any State."

The motion was negatived.

Mr. Speaker: We shall take up amendments to clause 14. I shall put Mr. Basu's amendment, No. 15.

The question is:

Page 8—

omit line 4.

The motion was negatived.

Shri N. C. Chatterjee: I have got amendment No. 104, but I think that is covered by an amendment moved by the Minister, I want to keep the compensatory allowance in the case of some Judges who were actually getting it. The Minister also has given an amendment.

Shri Datar: Yes, Sir; amendment No. 214.

Mr. Speaker: In view of the Government amendment—the Minister has put it in clause 25—Mr. Chatterjee is not pressing his amendment.

The amendment was, by leave, withdrawn.

Mr. Speaker: Now, we shall take up amendments to new clause 14A.

Shri Kamath: I have moved amendment No. 193 to new clause 14A.

It has been wrongly typed as 4A. This is about a disqualification for retired Supreme Court Judges also.

Mr. Speaker: It cannot fit in in 4A. It must be to new clause 14A. I will put it to the House.

The question is:

after clause 14 insert:

"14A. Amendment of article 124.—In clause (7) of article 124 of the Constitution the words 'or shall hold any executive office, including that of Administrator, Governor or Head of an Indian Mission abroad, under the Government of India or the Government of any State' shall be added at the end."

The motion was negatived.

Mr. Speaker: Are any hon. Members pressing any amendment to clause 15?

Pandit Thakur Das Bhargava: I have moved amendment No. 105.

Mr. Speaker: The question is:

Page 8—

omit lines 20 to 22.

The motion was negatived.

Mr. Speaker: Any amendments to clause 16?

Shri K. K. Basu: My amendment No. 18 may be put.

Mr. Speaker: The question is:

Page 8, lines 39 and 40—

for "for two or more States or for two or more States" substitute "for a State."

The motion was negatived.

Mr. Speaker: I will put Shri Frank Anthony's amendment No. 31 for the insertion of a new clause 20A.

The question is:

Page 10—

after line 33, insert:

"20A. Amendment of article 312.—In article 312 of the Constitution, in clause (2), for the words "and the Indian Police Service" the words "the Indian Police Service, the Indian Service of Engineers, the Indian Foreign Service and the Indian Medical and Health Service" shall be substituted."

The motion was negatived.

Mr. Speaker: I will now put Government amendment No. 214 to clause 25, which has been moved by Mr. Chatterjee in another form.

The question is:

Page 13—

for line 28, substitute:

"(ii) for sub-paragraphs (3) and (4), the following sub-paragraph shall be substituted, namely:

'(3) Any person who, immediately before the commencement

[Mr. Speaker]

of the Constitution (Seventh Amendment) Act, 1956, was holding office as the Chief Justice of the High Court of a State specified in Part B of the First Schedule and has on such commencement become the Chief Justice of the High Court of a State specified in the said Schedule as amended by the said Act, shall, if he was immediately before such commencement drawing any amount as allowance in addition to his salary, be entitled to receive in respect of time spent on actual service as such Chief Justice, the same amount as allowance in addition to the salary specified in sub-paragraph (1) of this paragraph."

The motion was adopted.

[Mr. Speaker: I shall now put all other amendments to these two groups of clauses which have not been put to the House.

The question is:

Page 7—

for clause 11, substitute:

'11. Amendment of article 216.— In article 216 of the Constitution, the following further proviso shall be added, namely:—

"Provided further that at least one-third of the number of judges in a High Court shall consist of persons who are selected from outside the State."

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

for clause 11, substitute:

'11. Amendment of article 216.—

In article 216 of the Constitution, for the proviso, the following proviso shall be substituted, namely:—

"Provided that at least one-third of the Judges in a High

Court shall consist of persons who are recruited from outside that State."

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

after line 26, insert—

"11A. Amendment of article 217—In article 217 of the Constitution, in clause (1), the words "the Governor of the State" shall be omitted.

The motion was negatived.

Mr. Speaker: The question is:

Page 7, line 32—

for "sixty years" substitute

"sixty five years"

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

after line 32, add:

'(2) In article 217, after clause (1) the following clause shall be inserted, namely:—

"(1A) A person shall not be qualified for appointment as a Judge of a High Court unless he has attained the age of forty-five years and is well-conversant with Hindi, the national language."

The motion was negatived.

Mr. Speaker: The question is:

Page 8, line 11—

for "duly qualified persons" substitute:

"any person who has held the office of a Judge of a High Court"

The motion was negatived.

Mr. Speaker: The question is:

Page 8, line 12—

after "two years" insert:

"at the first instance"

The motion was negatived.

Mr. Speaker: The question is:

Page 8,—

after line 19, add:

"(2A) The number of Judges in a High Court shall not continue to be below the sanctioned strength for a period exceeding one month."

The motion was negatived.

Mr. Speaker: The question is:

Page 8, lines 21 and 22,—

for "sixty years" substitute—

"sixty-five years"

The motion was negatived.

Mr. Speaker: The question is:

Page 8, lines 21 and 22—

for "sixty years" substitute "sixty-two-years"

The motion was negatived.

Mr. Speaker: The question is:

Page 8, line 27—

add at the end:

"or any territory comprised within the territory of India but not included within any State or within any Union territory."

The motion was negatived.

Mr. Speaker: The question is:

Page 8, line 29—

add at the end:

"a territory as specified in clause (1)"

The motion was negatived.

Mr. Speaker: The question is:

Page 8, lines 39 and 40—

for "or for two or more States and a Union territory" substitute:

"or for a State and a Union territory or for a State and one or more States or Union territories"

The motion was negatived.

Mr. Speaker: The question is:

Page 10—

after line 33, insert:

"20A. Amendment of article 312.—In clause (2) of article 312 of the Constitution, after the words "the Indian Police Service", the words "the Indian Service of Engineers, the Indian Foreign Service, the Indian Medical and Health Service, the Indian Education Service, the Indian Forest Service and the Indian Veterinary Service" shall be inserted; and after clause (2), the following proviso shall be added, namely:—

"Provided that fifty per cent of the new entrants in any cadre of the All India Services in any State shall be from outside the State concerned."

The motion was negatived.

Mr. Speaker: The question is:

Page 10—

after line 33, insert:

"20A. Insertion of new article 335A.—After article 335 of the Constitution, the following article shall be inserted, namely:—

"335A. Claims of linguistic minorities to services and posts.—The claims of members of any linguistic minority shall be taken into consideration consistently with the maintenance of efficiency of administration in making of appointments to services and posts of a State, and in a bilin-

[Mr. Speaker]

gual or multilingual area of a State, appointments to all ministerial and inferior grades in a sub-division or district shall be made as far as may be in accordance with the percentages of the different linguistic groups in the respective sub-division or district concerned.”

The motion was negatived.

Mr. Speaker: The question is:

Page 10—

after line 33, insert:

‘20A. Insertion of new article 338A.—After article 338 of the constitution, the following article shall be inserted, namely:—

“338A. (1) There shall be a Special Officer for the linguistic minorities to be appointed by the President.

(2) It shall be the duty of the Special Officer to investigate all matters relating to safeguards provided for linguistic minorities in this Constitution or any representation made by such minorities and report to the President at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament.

(3) After the report has been discussed in Parliament, the President shall issue such directions to any State as he may deem proper and such directions shall be binding on that State.

(4) In this Constitution reference to language means any of the fourteen languages enumerated in the Eighth Schedule and “linguistic minorities” means in respect of a State a minority speaking a language which is spoken by at least 15 per cent. of the population of the State and in respect of a sub-division or district a minority speaking a

language which is spoken by at least 15 per cent. of the population of that sub-division or district:

Provided that in a multilingual or bilingual area of a State, the single majority language spoken in the area shall be deemed to be the majority language in each sub-division or district and the other language or languages spoken by 15 per cent. or more of the population shall be deemed to be minority languages in the area concerned.”

The motion was negatived.

Mr. Speaker: The following are the names of those who voted for and against certain amendments:

Amendment No. 161:

Ayes

Shri Kamath.
Shri H. N. Mukerjee.
Shri N. C. Chatterjee.
Shri K. K. Basu.
Shri Sadhan Gupta.
Shrimati Renu Chakravartty.
Shri M. K. Moitra.
Shri M. S. Gurupadaswamy.
Shri R. N. S. Deo.
Shri V. G. Deshpande.
Shri T. B. Vittal Rao.
Shri Tushar Chatterjee.
Shri K. Gopala Rao.

Amendment No. 127:

Noes

Shri N. C. Chatterjee.
Shri H. N. Mukerjee.
Shri K. K. Basu.
Shri Sadhan Gupta.
Shri H. V. Kamath.
Shri M. S. Gurupadaswamy.
Shri R. N. S. Deo.
Shri V. G. Deshpande.

Shri T. B. Vittal Rao.
Shri K. Gopala Rao.
Shrimati Renu Chakravartty.
Shri M. K. Moitra.
Dr. Rama Rao.
Shri Tushar Chatterjea.
Shri B. C. Das.
Shri N. R. Waghmare.
Shri Dasaratha Deb.
Shri Biren Dutt.
Shri Rishang Keishing.
Shri Vijneshwar Missir.
Shri Ramji Verma.

Amendment No. 4:

Ayes

Shri N. C. Chatterjee.
Shri H. N. Mukerjee.
Shri K. K. Basu.
Shri Sadhan Gupta.
Shri H. V. Kamath.
Shri M. S. Gurupadaswamy.
Shri R. N. Deo.
Shri V. G. Deshpande.
Shri M. K. Moitra.
Shrimati Renu Chakravartty.
Shri T. B. Vittal Rao.
Shri K. Gopala Rao.
Shri Tushar Chatterjea.
Shri B. C. Das.
Shri N. R. Waghmare.

The House will now take up the next group of clauses 17, 18, 19 and 20.

Shri A. M. Thomas: Why cannot we pass clauses 2 to 16 now?

Mr. Speaker: We will dispose of amendments to clauses 17 to 20 in a short time and put all the clauses from 2 to 20 together.

Shri K. K. Basu: It cannot be discussed in a short time. I have amendments Nos. 20 and 21 to clause 17. This group deals with the future set-up of the Union Territories and we have fixed 1½ hours for that. It cannot be finished now.

Mr. Speaker: We have allotted about an hour and a half for the group of clauses dealing with Union territories. Can we not sit a little longer and dispose of all the clauses at the end?

Pandit G. B. Pant: We have allotted 5½ hours for clauses 2 to 20 and 21 to 25. Those 5½ hours are over. Now, these clauses can also be put to vote. The time intended for these clauses which you have mentioned has been taken up by the other clauses that the House has dealt with.

Mr. Speaker: Then, I shall get through the voting on the clauses already dealt with.

The question is:

"That clauses 2, 3 and 4, as amended; clauses 5, 6 and 7; clause 8, as amended; clauses 9, 11 and 12; clause 13, as amended; clauses 14, 15 and 16; and clause 25, as amended, stand part of the Bill."

The Lok Sabha divided*: Ayes: 296, Noes: Nil.

Division No. 8]

AYES

[5-50 P.M.

Abdullahai, Mulla
Abdus Sattar, Shri
Achal Singh, Seth
Achint Ram, Lala
Achuthan, Shri
Agerwal, Shri H.L.
Agrwal, Shri M.L.

Akarpuri, Sardar
Aitekar, Shri
Amrit Kaur, Rajkumari
Anandchand, Shri
Ansari, Dr.
Asthana, Shri
Azad, Shri Bhagwat Jha

Babunath Singh, Shri
Badan Singh, Ch.
Bahadur Singh, Shri
Belkrisnan, Shri
Balasubramaniam, Shri
Baldev Singh, Sardar
Banerjee, Shri

*The result of this division is applicable to each of the clauses 2, 3 and 4, as amended; clauses 5, 6 and 7; clause 8, as amended; clauses 9, 11 and 12; clause 1 as amended; clauses 14, 15 and 16; and clause 25, as amended, separately.

AYES—Contd.

Bansal, Shri	Ganpati Ram, Shri	Madiah Gowda, Shri
Bansailal, Shri	Garg, Shri R.P.	Majithia, Sardar
Berman, Shri	Geutam, Shri C.D.	Malliah, Shri U.S.
Barupal, Shri P.L.	Ghose, Shri S.M.	Malvia, Shri B.N.
Basappa, Shri	Ghosh, Shri A.	Malviya, Pandit C.N.
Bhagat, Shri B.R.	Gidwani, Shri	Malviya, Shri Motilal
Bhakt Darshan, Shri	Giri, Shri V.V.	Mandal, Dr. P.
Bharati, Shri G.S.	Gohain, Shri	Masuriya Dina, Shri
Bergava, Pandit Thakur Das	Gopi Ram, Shri	Mathew, Shri
Bhartiya, Shri S.R.	Gounder, Shri K.P.	Matthen, Shri
Bhatkar, Shri	Gounder, Shri K.S.	Mavalankar, Shrimati Sushila
Bhatt, Shri C.	Govind Das, Seth	Mehta, Shri B.G.
Bhawani, Shri	Guba, Shri A.C.	Mehta, Shri Balwant Sinha
Bheekha Bhai, Shri	Hasda, Shri Subodh	Menon, Shri Damodara
Bhonsale, Shri J.K.	Hazarika, Shri J.N.	Minimata, Shrimati
Bidari, Shri	Heda, Shri	Mishra, Shri Bibhuti
Birbal Singh, Shri	Hembrom, Shri	Mishra, Shri Lokenath
Bogawat, Shri	Hem Raj, Shri	Mishra, Shri M.P.
Borkar, Shrimati Anusayabai	Hyder Husein, Ch.	Mishra, Shri S.N.
Bose, Shri P.C.	Ibrahim, Shri	Misra, Shri B.N.
Brajeshwar Prasad, Shri	Iyyunni, Shri C.R.	Misra, Shri R.D.
Brohmo-Choudhury, Shri	Jagjivan Ram, Shri	Misra, Shri S.P.
Chandak, Shri	Jain, Shri N.S.	Mohiuddin, Shri
Chandrasekhar, Shrimati	Jajwara, Shri	Morarka, Shri
Charak, Th. Lakshman Singh	Jaogde, Shri	More, Shri K.L.
Chatterjee, Dr. Susilranjan	Jatav-vir, Dr.	Mudalia, Shri C. R.
Chaturvedi, Shri	Jena, Shri K.C.	Mukne, Shri Y.M.
Chaudhary, Shri G.L.	Jena, Shri Niranjan	Murthy, Shri B.S.
Chavda, Shri	Jhunjhunwala, Shri	Musafir, Giani G.S.
Chettiar, Shri Nagappa	Jogendra Singh, Sardar	Muthukrishnan, Shri C. R.
Chettiar, Shri T.S.A.	Joshi, Shri A.C.	Neidu, Shri N.R.
Damodaran, Shri Nettur P.	Joshi, Shri Jethalal	Nair, Shri C.K.
Das, Dr. M.M.	Joshi, Shri Kriahacharya	Nanda, Shri
Das, Shri B.	Joshi, Shri Liladhar	Narasimhan, Shri
Das, Shri B.K.	Joshi, Shri M.D.	Naskar, Shri P.S.
Das, Shri K.K.	Joshi, Shri N.L.	Nathwani, Shri N.P.
Das, Shri N.T.	Joshi, Shrimati Subhadra	Nehru, Shri Jawaharlal
Das, Shri Ram Dhani	Jwala Prasad, Shri	Nehru, Shrimati Shivrsvati
Das, Shri Ramananda	Kajrolkar, Shri	Nehru, Shrimati Uma
Das, Shri Shree Narayan	Kale, Shrimati A.	Nijalingappa, Shri
Datar, Shri	Kamble, Dr.	Pande, Shri B.D.
Deb, Shri S.C.	Kanungo, Shri	Pannalal, Shri
Desai, Shri K.N.	Karmarkar, Shri	Parekh, Dr. J.N.
Desai, Shri Khandubhai	Kasliwal, Shri	Parikh, Shri S.G.
Deahmukh, Dr. P.S.	Katham, Shri	Parmar, Shri R.B.
Deshpande, Shri G.H.	Katju, Dr.	Pataskar, Shri
Dholakia, Shri	Kayal, Shri P.N.	Patel, Shri B.K.
Dhulekar, Shri	Kazmi, Shri	Patel, Shri Rajeshwar
Dhusiya, Shri	Keshavaiengar, Shri	Patel, Shrimati Menibera
Diwan, Shri R.S.	Keskar, Dr.	Patil, Shri Kanavade
Dube, Shri Mulchand	Khan, Shri Sadath Ali.	Patil, Shri Shankargauda.
Dube, Shri U.S.	Khedkar, Shri G.B.	Pillai, Shri Thanu
Dubey, Shri R.G.	Khongmen, Shrimati	Prabhakar, Shri Naval
Dutta, Shri S.K.	Kirolikar, Shri	Rachiah, Shri N.
Dwivedi, Shri M.L.	Kottakkappally, Shri	Radha Raman, Shri
Eacharan, Shri I.	Krishna, Shri M.R.	Raghubir Sahai, Shri
Ebenezer, Dr.	Krishna Chandra, Shri	Raghunath Singh, Shri
Elayaperumal, Shri	Krishnapappa, Shri M.V.	Raghuramaiah, Shri
Fotedar, Pandit	Kureel, Shri B.N.	Raj Bahadur, Shri
Gadgil, Shri	Lakshmayya, Shri	Rajbhoj, Shri P.N.
Gandhi, Shri Feroze	Lal Singh, Sardar	Rameshchander, Dr. D.
Gandhi, Shri V. B.	Leakar, Shri	Ramesh Chaudhri, Swami
Ganga Devi, Shrimati	Lotan Ram, Shri	

AYES—Contd.

Ramananda Tirtha, Swami
Ramaswamy, Shri S.V.
Ram Dass, Shri
Ram Krishna, Shri
Ram Saran, Shri
Ram Shankar Lal, Shri
Ram Subhag Singh, Dr.
Ranbir Singh, Ch.
Rane, Shri
Ranjit Singh, Shri
Raut, Shri Bhola
Ray, Shri B.K.
Reddi, Shri Ramachandra
Reddy, Shri Viswanatha
Roy, Shri Bishwa Nath
Rup Narain, Shri
Shri Syamandan
Sahu, Shri Rameshwar
Sa. al, Sardar A.S.
Saksena, Shri Mohanlal
Samanta, Shri S.C.
Sankarapandian, Shri
Sarma, Shri D.N.
Sarmah, Shri Debeswar
Setish Chandra, Shri
Satyawadi, Dr.
Sen, Shri P.G.
Sen, Shrimati Sushama
Sewal, Shri A.R.

Shah, Shri C.C.
Shah Shri Raichandbhai
Shahnawaz Khan, Shri
Sharma, Pandit K.C.
Sharma, Shri D.C.
Sharma, Shri K.R.
Sharma, Shri R.C.
Shastri, Shri Algu Rai
Shivananjappa, Shri
Shriman Narayan, Shri
Shukla, Pandit B.
Siddananjappa, Shri
Singh, Shri D.N.
Singh, Shri D.P.
Singh, Shri H.P.
Singh, Shri L. Jogeswar
Singh, Shri M.N.
Singh, Shri T.N.
Singhal, Shri S.C.
Sinha, Dr. S.N.
Sinha, Shri Anirudha
Sinha, Shri B.P.
Sinha, Shri G.P.
Sinha, Shri Jhulan
Sinha, Shri K.P.
Sinha, Shri Nageshwar Prasad
Sinha, Shri S.
Sinha, Shri Satya Narayan
Sinha, Shri Seteyendra Narayan

Sinhasan Singh, Shri
Siva, Dr. Gangadhara
Snatak, Shri
Sodhia, Shri K.C.
Subrahmanyan, Shri T.
Subramania Chettiar, Shri
Sundaram, Dr. Lanka
Sunder Lal, Shri
Suresh Chandra, Dr.
Suriya Prasad, Shri
Swaminadham, Shrimati Ammu
Tandon, Shri
Telkikar, Shri
Tewari, Sardar R.B.S.
Thimmaiah, Shri
Thomas, Shri A.M.
Tivari, Shri V.N.
Tiwari, Pandit B.L.
Tiwari, Shri R.S.
Tiwary, Pandit D.N.
Tulsidas, Shri
Tyagi, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Das
Varma, Shri B.B.
Vidyalankar, Shri A.N
Vyasa, Shri Radhela
Wilson, Shri J.N.
Zaidi, Col.

NOES

Nil

The motion was adopted.

Mr. Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clauses 2, 3 and 4, as amended; clauses 5, 6 and 7; clause 8, as amended; clauses 9, 11 and 12; clause 13, as

amended; clauses 14, 15 and 16; and clause 25, as amended, were added to the Bill.

Mr. Speaker: The question is:

"That clause 10 stands part of the Bill."

The Lok Sabha divided: Ayes: 296; Noes: 26.

Division No. 9]

Abdullahbhai, Mulla
Abdur Sattar, Shri
Achal Singh, Seth
Achint Ram, Lala
Achuthan, Shri
Agarwal, Shri H.L.
Agrawal, Shri M.L.
Akarpuri, Sardar
Altekar, Shri
Amrit Kaur, Rajkumari
Anandchand, Shri
Anari, Dr.
Asthana, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Badan Singh, Ch.
Balkrishnan, Shri
Balasubramaniam, Shri

AYES

Baldev Singh, Sardar
Banerjee, Shri
Bansal, Shri
Bansilal, Shri
Barman, Shri
Barupal, Shri P.L.
Basappa, Shri
Bhagat, Shri B.R.
Bhakt Darshan, Shri
Bharati, Shri G.S.
Bhargava, Pandit Thakur Das
Bhartiya, Shri S.R.
Bhatkar, Shri
Bhatt, Shri C.
Bhawani, Shri
Bheekha Bhai, Shri
Bhonale, Shri J.K.
Bidari, Shri

[6-15 P.M.]

Birbal Singh, Shri
Bogawat, Shri
Borkar, Shrimati Anusayabai
Bose, Shri P.C.
Brajeshwar Prasad, Shri
Brohmo-Choudhury, Shri
Chandak, Shri
Chandrasekhar, Shrimati
Charek, Th. Lakshman Singh
Chatterjee, Dr. Susilranjan
Chaturvedi, Shri
Chaudhary, Shri G.L.
Chavda, Shri
Chettiar, Shri Nagappa
Chettiar, Shri T.S.A.
Dabhi, Shri
Damodaran, Shri Nettur P.
Das, Dr. M. M.

AYES—Contd.

Das, Shri B.	Joshi, Shri M.D.	Naskar, Shri P.S.
Das, Shri B.K.	Joshi, Shri N.L.	Nathwani, Shri N.P.
Das, Shri K.K.	Joshi, Shrimati Subhadra	Nehru, Shri Jawaharlal
Das, Shri N.T.	Jwala Prasad, Shri	Nehru, Shrimati Shivravati
Das, Shri Ram Dhani	Kajrolkar, Shri	Nehru, Shrimati Uma
Das, Shri Ramanada	Kale, Shrimati A.	Nijalingappa, Shri
Das, Shri Shree Narayan	Kamble, Dr.	Pande, Shri B.D.
Datar, Shri	Kanungo, Shri	Pannalal, Shri
Deb, Shri S.C.	Karmarkar, Shri	Parekh, Dr. J.N.
Desai, Shri K.N.	Kastliwal, Shri	Parikh, Shri S.G.
Desai, Shri Khandubhai	Katham, Shri	Parmer, Shri R.B.
Deshmukh, Dr. P.S.	Katju, Dr.	Pataskar, Shri
Deshpande, Shri G.H.	Kayal, Shri P.N.	Patel, Shri B.K.
Dholakia, Shri	Kazmi, Shri	Patel, Shri Rajeshwar
Dhulekar, Shri	Keshavaingar, Shri	Patel, Shrimati Maniben
Dhusiya, Shri	Keskar, Dr.	Patil, Shri Kanavade
Diwan, Shri R.S.	Khan, Shri Sadath	Patil, Shri Shankargauda
Dube, Shri Mulchand	Khedkar, Shri G.B.	Pillai Shri Thanu
Dube, Shri U.S.	Khongmen, Shrimati	Prabhakar, Shri Naval
Dubey, Shri R.G.	-Kriolikar, Shri	Rachiah, Shri N.
Dutta, Shri S.K.	Kottukappally, Shri	Radha Ramnan, Shri
Dwivedi, Shri M.L.	Krishna, Shri M.R.	Raghubir Sahai, Shri
Escharan, Shri I.	Krishna Chandra, Shri	Raghunath Singh, Shri
Ebenecer Dr.	Krishnamachari, Shri T.T.	Raghubarasaiah, Shri
Elayaperumal, Shri	Krishnappa, Shri M.V.	Raj Bahadur, Shri
Fotedar, Pandit	Kureel, Shri B.N.	Rajabholi, Shri P.N.
Gadgil, Shri	Lakshmayya, Shri	Ramachander, Dr. D.
Gandhi, Shri Feroze	Lal Singh, Sardar	Ramanand Shastri, Swami
Gandhi, Shri V.B.	Laskar, Shri	Ramananda Tirtha, Swami
Ganga Devi, Shrimati	Lotan Ram, Shri	Ramaswamy, Shri S.V.
Ganpati Ram, Shri	Madiah Gowda, Shri	Ram Dass, Shri
Garg, Shri R.P.	Majithia, Sardar	Ram Krishan, Shri
Geutam, Shri C.D.	Malliah, Shri U.S.	Ram Saran, Shri
Ghose, Shri S.M.	Malviya, Shri B.N.	Ram Shankar Lal, Shri
Ghose, Shri A.	Malviya, Pandit C.N.	Ram Subhag Singh, Dr.
Gidwani, Shri	Malviya, Shri Motilal	Ranbir Singh, Ch.
Giri, Shri V.V.	Mandal, Dr. P.	Rane, Shri
Gohain, Shri	Masuriya Din, Shri	Ranjit Singh, Shri
Gopi Ram, Shri	Mathew, Shri	Raut, Shri Bhola
Gounder, Shri K.P.	Matthen, Shri	Ray, Shri B.K.
Gounder, Shri K.S.	Mavalankar, Shrimati Sushila	Reddy, Shri Viswanatha
Govind Das, Seth	Mehta, Shri B.G.	Roy, Shri Bishwa Nath
Guba, Shri A.C.	Mehta, Shri Balwant Sinha	Rup Narain, Shri
Hasda, Shri Subodh	Menon, Shri Damodara	Sahaya, Shri Syamanandan
Hazarika, Shri J.N.	Minimata, Shrimati	Sahu, Shri Rameshwar
Heda, Shri	Mishra, Shri Bibhuti	Saigal, Sardar A.S.
Hembrom, Shri	Mishra, Shri Lokenath	Saksena, Shri Mohanlal
Hem Raj, Shri	Mishra, Shri M.P.	Samanta, Shri S.C.
Hyder Hussein, Ch.	Mishra, Shri S.N.	Sanikarapandian, Shri
Ibrahim, Shri	Mishra, Shri B.N.	Sarma, Shri D.N.
Iyyanni, Shri C.R.	Mishra, Shri R.D.	Sarmah, Shri Debeswar
Jagjivan Ram, Shri	Mishra, Shri S.P.	Satiah Chandra, Shri
Jain, Shri A.P.	Mohiuddin, Shri	Satyawadi, Dr.
Jain, Shri N.S.	Morarka, Shri	Sen, Shri P. G.
Jajware, Shri	Mcree, Shri K. L.	Sen, Shrimati Sushama
Jandge, Shri	Mudaliar, Shri C.R.	Sewal, Shri A. R.
Jatav-vir, Dr.	Mukne, Shri Y.M.	Shah, Shri C. C.
Jena, Shri K. C.	Murthy, Shri B.S.	Shah, Shri Raichandbhai
Jena, Shri Niranjan	Musafir, Giani G.S.	Shahnawaz Khan, Shri
Jhunjhunwala, Shri	Muthukrishnan, Shri	Sharma, Pandit K.C.
Jogendra Singh, Sardar	Naidu, Shri N.R.	Sharma, Dr. D.C.
Joshi, Shri A.C.	Nair, Shri C.K.	Sharma bn K.R.
Joshi, Shri Jethalal	Nanda, Shri	Sharma, Shri R.C.
Joshi, Shri Krishnacharya	Narasimhan, Shri	Shastri, Shri Algu Rai
Joshi, Shri Liladhar		

AYES—Contd.

Shivananjappa, Shri
Shriman Narayan, Shri
Shukla, Pandit B.
Siddananjappa, Shri
Singh, Shri D.N.
Singh, Shri D.P.
Singh, Shri H.P.
Singh, Shri L. Jogeswar
Singh, Shri M.N.
Singh, Shri T.N.
Singhal, Shri S.C.
Sinha, Dr. S.N.
Sinha, Shri Anirudha
Sinha, Shri B.P.
Sinha, Shri G.P.
Sinha, Shri Jhulan
Sinha, Shri K.P.

Sinha, Shri Nageshwar Prasad
Sinha, Shri S.
Sinha, Shri Satya Narayan.
Sinha, Shri Satyendra Narayan
Sinhasan Singh, Shri
Siva, Dr. Gangadhar
Snatak, Shri
Sodhia, Shri K.C.
Subrahmanyam, Shri T.
Subramania Chettiar, Shri
Sunder Lal, Shri
Suresh Chandra, Dr.
Suriya Prasad, Shri
Swaminadhan, Shrimati Ammu
Tandon, Shri
Teikikar, Shri
Tewari, Sardar R.B.S.

Thimmaiah, Shri
Thomas, Shri A.M.
Tiwary, Shri V.N.
Tiwari, Pandit B.L.
Tiwari, Shri R.S.
Tiwary, Fandit N.
Tyagi, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Datt
Verma, Shri B.E.
Vidyalankar, Shri A.N.
Vyas, Shri Radhela
Wilson, Shri J.N.
Wodeyar, Shri
Zaidi, Col.

NOES

Basu, Shri K.K.
Biren Dutt, Shri
Chakravarty, Shrimati Renu
Chatterjee, Shri Tushar
Chatterjee, Shri N.C.
Das, Shri B.C.
Dasaratha Deb, Shri
Deo, Shri R.N.S.
Deshpande, Shri V.G.

Gupta, Shri Sadhan
Gurupadaswamy, Shri M.S.
Kamath, Shri
Mehta, Shri Asoka
Misra, Shri V.
Mitra, Shri M.K.
Mukerjee, Shri H.N.
Rao, Dr. Rama
Rao, Shri Gopala

Rao, Shri G. Vittal
Reddi, Shri Ramschandra
Rishang Keshing Shri
Trivedi, Shri U.M.
Tulsidas, Shri
Veerawamy, Shri
Verma, Shri Ramji
Waghmare, Shri

The motion was adopted.

Clause 10 was added to the Bill.

Mr. Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. Therefore, clause 10 stands part of the Bill.

The House will now take up the other group of clauses, namely clauses 17 to 20. Let us start.

Shri Kamath: May I make one earnest request to you? As we had no notice of this, we had made engagements outside, because we had not proposed to sit beyond six o'clock this evening. Therefore, I would make a request to you, and I would suggest to you that tomorrow—let us fix today itself—we may sit till eight o'clock in the evening, or even beyond eight o'clock and let us have dinner also—and have a night session so that this whole thing should be finished. But let it not be continued today, because we have got some engagements.

Shri K. K. Basu: Who will stand the dinner?

Mr. Speaker: I only want to say this. We cannot keep all hon. Members waiting here, because they may have other work also. We originally proposed to get through all the clauses and complete this Bill by tomorrow evening. It does not matter if we do not sit late today; we are willing to sit tomorrow.

I would like to suggest one other course also. If hon. Members would try to put up with some inconvenience tomorrow, we may meet at ten o'clock, and carry on till seven o'clock, instead of hon. Members waiting and expecting a dinner here—it will be rather inconvenient to hon. Members.

Therefore, we may meet at ten o'clock as an exception. Let us carry on till seven o'clock. The voting on all the clauses will be once and for all in the evening.

Now, we have to discuss clauses 17 to 20, as we discussed the other clauses today. We shall discuss the other clauses also, the other groups; then, the amendments will be put to

[Mr. Speaker]

the vote of the House. Whenever the amendments are challenged, during the lunch interval they will be put off till 2.30 p.m. After the amendments are carried or thrown out, once and for all, the clauses, in the form of groups, or individually, will be put to the vote of the House. We shall finish this Bill tomorrow.

Shri Bogawat (Ahmednagar South): Is the question hour being dropped?

Mr. Speaker: The question hour is there. It does not matter. We are pushing it in.

An Hon. Member: Why should the Minister not stand us dinner?

Mr. Speaker: If hon. Members are willing to forgo the question hour.....

Some Hon. Members: No.

Mr. Speaker: So, hon. Members are not willing to forgo the Question Hour. Anyhow, we have pushed it one hour in advance and one hour behind, and therefore, we are getting two hours more tomorrow.

So, we meet at ten o'clock tomorrow and carry 'on till seven o'clock or till such further time as may be necessary to complete this. I expect to finish it at seven o'clock positively.

The House will now stand adjourned and meet again at 10 A.M. tomorrow.

The Lok Sabha then adjourned till Ten of the Clock on Thursday, the 6th September, 1956.
